

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WZ BENCH, PUNE,
REVIEW APPLICATION NO 8 OF 2024
(IN ORIGINAL APPLICATION NO 206 OF 2024)**

Lalit Bahale

.....Applicant

Vs

Union of India through
Ministry of Environment Forest &
Climate Change and others

.... Respondents

REPORT

Report in compliance of the order of the Hon'ble NGT WZ Bench dated 12/12/2024 In Review Application No. 08 of 2024 in O.A. No. 206 of 2024 (WZ) Shri Lalit Bahale V/s Union of India through Ministry of Environment, Forest & Climate Change & Others.

1. The applicant has filed the present review application seeking a review of the judgement dtd. 21/10/2024 in O.A. No. 206 of 2024 Shri Lalit Bahale V/s Union of India through Ministry of Environment, Forest & Climate Change & Others. Copy of the said Judgement dated 21/10/2024 is hereto annexed and marked as **Annexure I**.
2. The applicant has alleged that the capacity of autoclave a shredder of Respondent no. 4 i.e. M/s. Atul Environment Services, Gat. No. 240, Badnapur, Jalna 431203, has increased from 50 lit/cycle to 250 lit/cycle and 50 kg/hr to 150kg/hr respectively over the period of time.
3. The Res. No. 4 i.e. Atul Environment Services, Gat. No. 240, Badnapur, Jalna 431203 is a Common Bio Medical Waste Facility having valid combined consent & authorization under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016, presently catering to the waste from All Talukas of District -



Jalna, Parbhani and Hingoli. The said CBMWTFDF has existing capacity of incineration of 150 Kg/Hr, Autoclave- 250 Lit/Cycle & Shredder - 150 Kg/Hr. The latest valid combined Consent & Authorization dtd. 28-02-2024 valid till 31-12-2024 is hereto annexed and marked as **Annexure -II**. The said CBMWTFDF applied for CCA renewal on 12-11-2024, and the Board has granted renewal and BMW authorization (CCA) under the provisions of water (Prevention & Control of Pollution) Act, 1984 and Air (Prevention & Control of Pollution) Act, 1981 and Bio Medical waste management rules, 2016 as amended and Hazardous Waste (Management & Transboundary Movement) Rules, 2016 vide letter dated 28.5.2025. A copy of said consent dated 28.5.2025 is enclosed and marked as an **Annexure III**.

4. In the past, the CBMWTFDF has obtained authorization under BMW (M&H) Rules, 1998 for Collection, Reception, Storage, Transportation, Treatment & Disposal of BMW, vide letter no. MPCB/PSO/BMW-AURANGABAD-25/2005 dtd 04/04/2005 which was valid upto 31-01-2006. The copy of the authorization dtd. 04/04/2005 is hereto annexed and marked as **Annexure-IV**. They have also obtained 1st renewal of authorization vide letter No. MPCB/RO(HQ)BMW-AURANGABAD-54/2006 dtd. 11-12-2006 valid upto 31-01-2009. The copy of the authorization dtd.11-12-2006 is annexed and marked as **Annexure-V**.
5. The Respondent No.1, MOEF & CC has issued Gazette Notification No. S.O. -1142 (E) dated 17/4/2015 regarding inclusion of Bio Medical Waste Treatment facilities under the ambit of EIA Notification, 2006 as item 7 (da). The copy of Notification is marked as **Annexure-VI**
6. Further, The Respondent no 4 has obtained consent to operate vide no. Format 1.0/BO/PSO/HOD-08 on 21-01-2016 with the incinerator capacity 150 Kg/Hr, autoclave capacity 50 Kg/hr and shredder capacity 50 Kg/hr which is prior to the MOEF & CC Notification dated 17/04/2015. The copy of consent is marked as **Annexure-VII**.



7. The MoEF & CC has issued the Office Memorandum vide F. No. 22-28/2018-IA.III dated 20/03/2019 regarding clarification of requirement of Environment Clearance by common Biomedical waste Treatment Facilities (CBWTF) as per EIA Notification 2006-reg. Copy enclosed and marked as **Annexure-VIII**
8. Thereafter, The Respondent Board had granted consent to Operate to M/s Atul Environment Services vide letter dated 11.09.2019 for the capacity of Incineration- 150 Kg/hr, autoclave 250 Lit/cycle & shredder- 150 Kg/hr. copy of consent is marked as **Annexure-IX**
9. The MoEF & CC has issued the Office Memorandum vide F. No. 22-28/2018-IA.III dated 20/03/2019 regarding "Clarification of requirement of Environment Clearance by common Biomedical waste Treatment Facilities (CBWTF) as per EIA Notification 2006" wherein there is ambiguity regarding applicability of obtaining the EC for enhanced autoclave/shredder capacity when there is no increase in Incineration capacity. Therefore, Board has requested to the Director MoEF & CC, Govt. of India and sought clarification on applicability of EC for capacity enhancement of autoclave and shredder in CBWTFs vide letter dated 29.5.2025. A copy of said letter dated 29.5.2025 is enclosed and marked as an **Annexure X**.

Solemnly affirmed as on 12th day of June 2025.

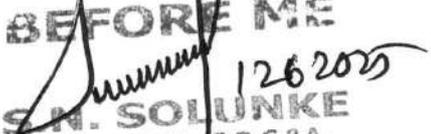

 (Deepak Bansod)
 Sub-Regional officer Jalna

AFFIDAVIT

Solemnly affirmed before me
 by Shri / Smt. Deepak Bansode, age 54 years
 R/o Sub Regional office Jalna or service
 Tq. Jalna Dist. Jalna
 Who identified by Ramendra Tadkar
 Whom He/ She is personally known.

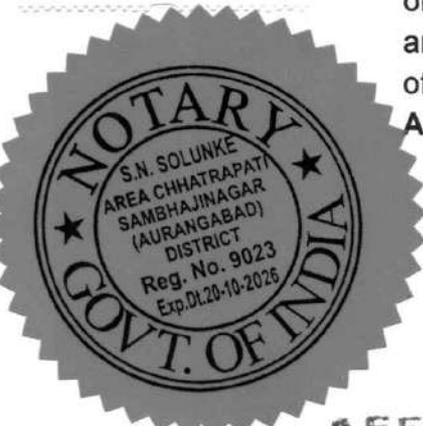
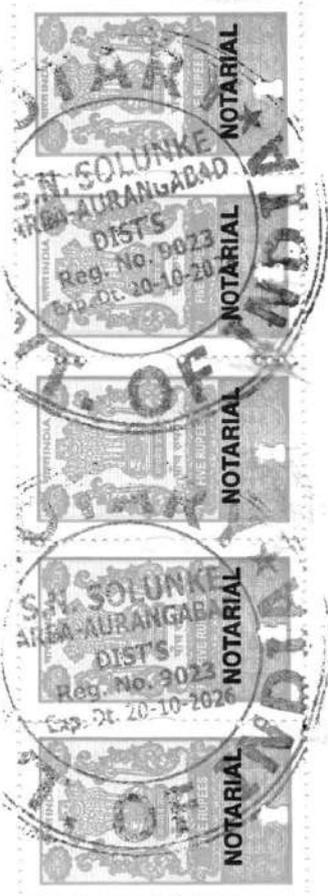
12 JUN 2025

BEFORE ME


S.N. SOLUNKE
 B.Com., LL.M., S.D.C.&A.
 Advocate Notary Govt. of India
 AREA-AURANGABAD DIST'S
 S:(M) 9822530054
 Reg. No. 9023


IDENTIFIED BY
 Shri / Smt. Ramendra Tadkar
 R/o Chhambhajinagar

NOTED & REGISTERED
 AT Sr. No. 3846/2025
 THIS DOCUMENT CONTAINS
07 PAGES



Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.206/2024(WZ)

Lalit Bahale

.....Applicant

Versus

Union of India & Ors.

....Respondents

Date of hearing: 21.10.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Mohit Anil Bhatt, Advocate

ORDER

1. The grievance of the applicant is that on the basis of increase of the investment/cost in the Bio-Medical Waste Treatment Plant, it is contended that it comes within the category of modernization and expansion and thus requires fresh EC and Consent to Establish & Consent to Operate. The ground as narrated has been summarized in the chart (with regard to investment and machinery capacity), which has been extracted as below:-

Sr. No.	Date of Consent	Investment	Machinery Capacity	Plant Area
1.	21-01-2016 (Period: 04-06-2012 to 31-01-2017)	84.24 lakhs	Incineration – 150 Kg/hr Autoclave – 50 Lit/Cycle Shredder – 50 Kg/hr	Plot Area 4000 sq.mtrs. B/U Area 232.5 Sq.mtrs

2.	11-09-2019 (Period: 31-01-2017 to 31-01-2020)	84.24 lakhs	Incineration – 150 Kg/hr Autoclave – 250 Lit/Cycle Shredder – 150 Kg/hr	Plot Area 2023.82 sq.mtrs. B/U Area 232 Sq.mtrs
3.	10-08-2021 (Period: 31-01-2020 to 31-01-2022)	1.27 Lakhs (It appears typographical mistake as Lakhs. It should be Cr. Can be confirmed with Respondent No.2)	Incineration – 150 Kg/hr Autoclave – 250 Lit/Cycle Shredder – 150 Kg/hr	Plot Area 2023.82 sq.mtrs. B/U Area 232 Sq.mtrs
4.	16-01-2023 (Period: 31-01-2022 to 31-12-2023)	234.34 lakhs	Incineration – 150 Kg/hr Autoclave – 250 Lit/Cycle Shredder – 150 Kg/hr	Plot Area 2023.82 sq.mtrs. B/U Area 232 Sq.mtrs
5.	28-02-2024 (Period: 31-12-2023 to 31-12-2024)	234.34 lakhs	Incineration – 150 Kg/hr Autoclave – 250 Lit/Cycle Shredder – 150 Kg/hr	Plot Area 2023.82 sq.mtrs. B/U Area 232 Sq.mtrs

2. A perusal of the above-mentioned chart shows that the capacity in the year 2023-2024, beginning from previous five years, is the same and there is no expansion of the capacity. Valuation of the Plant may be increased due to price index and that may not be treated as a modernization or expansion of the business. A perusal of the Consent to

Operate, issued by the State Pollution Control Board during the previous years and the current years, does not disclose any expansion of the business.

3. There are conditions that the Project Proponent will be responsible for setting up/ upgradation of existing facility in compliance with the CPCB guidelines and Biomedical Waste Rules and to provide suitable site to upgrade the existing Common Bio-Medical Waste Treatment Facility in compliance with the CPCB guidelines. Mere apprehension does not give any re-consideration for the Consent to Establish and Consent to Operate conditions. Even if there is any material before the applicant, he would be at liberty to move an application with the facts before the appropriate Authority to reconsider it.

4. Applicant in para no.9, on page no.10, has clearly stated that the respondent No.4 may not indulge in any sort of pollution. Hence, we are of the view that no substantial question of environment is raised in the present application.

5. At present, from the perusal of record and the chart submitted by the applicant, we find that this is not a case of expansion of the business. No substantial ground for intervention is made out, therefore, application stands dismissed.

Sheo Kumar Singh, JM

Dr. Vijay Kulkarni, EM

October 21, 2024
Original Application No.206/2024(WZ)
P.Kr & NPJ

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I

No:- Format1.0/CC/UAN No.MPCB-
 CONSENT-0000187457/CR/2402002211

Date:
 28/02/2024

To

Atul Environment Services

Gut No. 240, Badnapur

Jalna-431203

Email: atulenviro@yahoo.co.in

Contact No.: 9423149670

(Operator and Owner of facility)

Renewal of Combined Consent and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.

- Ref:**
1. Combine Consent and Bio-Medical Waste Authorization granted by the Board vide No.Format1.0/CC/UAN No.0000130879/CR/2301001334 dtd 16/01/2023.
 2. Your application for Combine Consent and Bio-Medical Waste Authorization dated 11/11/2023
 3. This office email dtd 11/01/2024
 4. your reply dated 20/01/2024
 5. minutes of 30th cc meeting held on 08/02/2024

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and BMW Authorization to CBMWTSDF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedule(I-IV) and Annexure (I-IV)** enclosed in this order.

1. This CCA shall be in force for a period From **31-12-2023** To **31-12-2024**
2. The capital investment of the Plant is **₹234.34** Lakhs
3. Plant Area: - Plot Area 2023.82 M² with Built-up area 232.00 M².
4. The Jurisdiction allocated for waste collection: All Talukas of Dist. Jalna, Parbhani and Hingoli.
5. **Conditions under the Water (P&CP) Act, 1974:-**
 1. Quantity of total water consumption shall not exceed 4.25 M³/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.

2. You shall provide adequate treatment & disposal facility for Sewage & Effluent generated as specified in **Annexure-I**
3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

6. Conditions under the Air (P&CP) Act,1981:-

1. You shall use the fuel for DG set and incinerator and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG Set as specified in the **Annexure-II**.
2. You shall provide adequate emission control system to DG set and incinerator as specified in **Annexure-II**.
3. You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

7. Conditions under Hazardous and Other Wastes(Management, Handling & Transboundary Movement) Rules, 2016 for treatment and disposal of hazardous waste:-

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity	UOM	Disposal
1	37.2 Ash from incinerator and flue gas cleaning residue	37.2	57	MT/A	At CHWTSDF
2	37.2 Ash from incinerator and flue gas cleaning residue	37.2	60	MT/A	At CHWTSDF

8. Conditions under BMW Management rules 2016:-

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incinerator	150 Kg/Hr	2700 Kg/Day	As per Annexure-II
2	Autoclave	250 Ltr/Cycle	4000 Lit/Day	As per Annexure-III
3	Shredder	150 Kg/Hr	2700 Kg/Day	-

Responsibility of Atul Environment Services(Operator and Owner of facility) :

- I. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on you.
- II. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- III. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
- IV. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.

- V. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
 - VI. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
 - VII. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - VIII. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
 - IX. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 - X. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
 - XI. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
 - XII. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year.
 - XIII. You shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time.
9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for BMW Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
 10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I of BMW Rules,2016 as amended.
 11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
 12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (www.cpcb.nic.in).

13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
15. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding upon you.
16. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
17. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
19. The JVS report of the Stack collected on 31/01/2023, 24/03/2023,26/05/2023,14/07/2023, 10/08/2023,12/12/2023 and the JVS report of ETP outlet collected on 24/03/2023,10/08/2023,13/11/2023 are in exceedance than the consented limit.
20. You shall submit a BG of Rs.13.50 Lakh as specified in Schedule III to the Regional Officer, MPCB, Aurangabad within 30 days. Nonsubmission of BG in a specified time shall attract revocation of this CCA without further notice.



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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-02-28 13:38:12 IST

Received Consent/Authorization fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2311001855	11/11/2023	Online Payment
2	1500.00	TXN2312002346	13/12/2023	Online Payment
3	17500.00	TXN2311001871	11/11/2023	Online Payment

The applicable fee for this CCA is Rs. 16500/- . The fee of Rs.1,80,500/- remain with Board may be consider at the time of next renewal.(Rs. 60,000/- from this CCA + Rs.1,20,500/- from Previous CCA)

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Jalna
 - Regional Officer, MPCB, Ch. Sambhaji Nagar directed to ensure receipt of fresh Bank Guarantee by CBWTF as specified in Schedule III of CCA and monitor the compliance.You shall initiate BG forfeiture as per enforcement policy for JVS exceedance for stack and ETP outlet mentioned at point No.20.
 - Sub Regional Officer, Jalna directed to ensure the compliance of the CCA conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. I/C EIC- for record & website updating purpose.

Sl. No.	Name of the Polluting Industry/Trade/Activity	Category	Consent Status
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Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)

A. Water Consumption Details:-

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	3.25
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Other such as agriculture, gardening, etc.	0.00

B. Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

<i>Sr. No.</i>	<i>Description</i>	<i>Permitted quantity of discharge (CMD)</i>	<i>Standards to be achieved</i>	<i>Disposal</i>
1	Domestic Sewage	1	As per clause 'C'	100% Recycle
2	Trade effluent	2.75	As per clause 'C'	100% Recycle

C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle treated effluent after achieving standard prescribed below.

<i>Sr. No.</i>	<i>Parameters</i>	<i>Discharge Standards applicable</i>
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C)	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

- D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

Annexure - II**Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity	Stack Height (Mtr)
1	INCINERATOR	DIESEL	20.00 Ltr/Hr	30.00
2	DG Set (25 KVA)	DIESEL	13.00 Ltr/Hr	2.00

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

a. Operating Standards:-

- Combustion efficiency (CE) shall be at least 99.00%.
- The Combustion efficiency is computed as follows;

$$\text{C.E.} = \frac{\% \text{ CO}_2}{\% \text{ CO}_2 + \% \text{ CO}} \times 100$$

- The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050 ± 50°C.
- The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050 ± 50°C.

b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm ³ unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)
5	Hg & It's Compounds	0.05

c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

- Secondary chamber-2 No.s (for 2 second residence time)
- Individual burner for primary & secondary chamber.
- Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- Activated carbon dosing for Dioxin removal.
- ID fan having 900-1000 mm WC pressure drop.

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.
- viii. Online OCEMS and Temperature recording for primary and secondary chamber with data logger and connectivity to MPCB and CPCB server.

d. General Requirements:-

- i. Volatile Organic Compounds in the incineration ash shall not be more than 0.01%.
- ii. The Operator shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- ii. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- iii. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO₂, CO and O₂.
- iv. All monitored values shall be corrected to 11% Oxygen on dry basis.
- v. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- vi. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

3. Conditions for D.G. Set:-

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
- b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - i. Provide one stack of height above roof level.
4. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste**Standards for Waste Autoclave:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - i. A temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test: - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Geobacillus stearothermophilus spores using vials or spore strips, with at least 1x 10⁶ spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

BMW Collection and Transportation

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle No.	Make & Model	Capacity (MT)	VTS (ID/IMEI)	Barcode (Yes/No)
1	MH-21-X- 224	Piaggio (Ape)	0.42	101AC8659330325 74424	Yes
2	MH-21-D- 9724	Piaggio (Ape)	0.42	101GT0800355172102729306	Yes
3	MH-21-X- 454	Piaggio (Ape)	0.42	101AC865933032610020	Yes
4	MH-21- X-8454	Piaggio (Ape)	0.42	101AC865933032580272	Yes
5	MH-21-X- 8324	Piaggio (Ape)	0.42	101AC865933032580553	Yes
6	MH-21- X-8524	Piaggio (Ape)	0.42	101AC865933032582815	Yes
7	MH-21-BG-0971	Piaggio (Ape)	0.42	101AC86593303209348	Yes
8	MH-21-X- 354	Piaggio (Ape)	0.42	101AC865933036530711	Yes
9	MH-21-X- 464	Piaggio (Ape)	0.42	101AC865933032612588	Yes
10	MH-21-X 634	Piaggio (Ape)	0.42	101AC865933032578110	Yes
11	MH-21-X- 3494	Piaggio (Ape)	0.42	101AC865933032609279	Yes
12	MH-21-X- 3614	Piaggio (Ape)	0.42	101AC865933032593556	Yes
13	MH-21-X- 8094	TATA (Zip)	0.69	101AC8659330328 97775	Yes
14	MH- 21 BG- 0534	Piaggio (Ape)	0.42	355172106600446	Yes
15	MH-21-X0494	Piaggio (Ape)	0.42	101AC865933036505192	Yes
16	MH-21-BH-3375 1	TATA (Ace Gold)	1.50	101AC865933032578011	Yes

17	MH-21-BH-3378	TATA (Ace Gold)	1.50	101AC865933036520589	Yes
18	MH-21-BG-0804	Piaggio (Ape)	0.45	101GT0800355172100800372	Yes
19	MH-21-BH-2604	Piaggio (Ape)	0.45	101AC865933036551493	Yes
20	MH-20-EL-4344	TATA (Ace Gold)	1.50	101AC865933032578110	Yes

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.



SCHEDULE-I**Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of BioMedical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	5200.00	Yellow coloured non- chlorinated plastic bags.	Incineration of Pretreated sterilized waste as per National AIDS Control Organisation or World Health Organization guidelines.
		b) Animal Anatomical Waste	100.00		
		c) Soiled Waste	9000.00		
		d) Expired or Discarded Medicines	50.00		
		e) Chemical Waste	0.00		
		f) Chemical Liquid Waste	0.00	Separate collection system leading to effluent treatment system.	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	2000.00	Yellow coloured non - chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	120.00	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	5800.00	Red coloured non chlorinated plastic bags or containers.	Red coloured non chlorinated plastic bags or containers.
3	White (Translucent)	Waste sharps including Metals	950.00	Puncture proof, Leak proof, tamper proof container.	Disinfected and mutilated sharps to be sent to MPCB authorized metal recycler.
4	Blue	a) Glassware	50.00	Puncture proof, Leak proof with Blue coloured marking.	Chemically treated disinfected Glass/Metal waste to be sent to MPCB authorized recycler.
		b) Metallic body implants	50.00		

Responsibilities of CBWTF

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and CCA from MPCB and each HCE authorised shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish and implement bar code for waste collections and global positioning system enabled for vehicle tracking of bio-medical waste transport vehicle
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier as per mutual agreement
6. You shall ensure mandatory colour coded bins are used for source segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with local Medical Association. Any dispute regarding charges shall be resolved at District Advisory Committee under the Chairmanship of District Collector
8. The treated Plastic / Metal Waste shall be handed over to the Recycler authorized by MPCB for recycling of treated Bio Medical Waste, record shall be maintained.
9. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record of effectiveness thereof.
10. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
11. You shall provide PPE as per norms of Factory Act 1948 and ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc.
12. You shall develop your own website. The website should be uploaded on periodically basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report, as directed time to time.
13. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation and daily fuel/energy consumption.
14. You shall maintain all record for operation of incineration, autoclaving, shredding, hazardous Waste disposed and recyclable disposed for a period of five years and produce whenever asked by MPCB authorities.
15. The owner and operator of a common bio medical waste treatment facility both shall be liable for all the damages caused to the environment or the public due to improper management of bio-medical wastes.
16. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Sub-Regional Office, MPCB, and uploading the same to MPCB website(<https://www.mpcb.gov.in/>).

SCHEDULE-III**Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

Sr.No	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
1A	Operation and Maintenance		
1	To Segregate and Handle BMW as per Schedule I	Continuous	100,000.00
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	150,000.00
3	Towards Operation and Maintenance of APCD to achieve prescribed emission standards	Continuous	600,000.00
4	To conduct and meet sterilization validation test and temperature test for Autoclave	Continuous	50,000.00
5	To maintain the connectivity of OCEMS to MPCB/CPCB server	Continuous	100,000.00
6	To maintain the connectivity of VTS system to MPCB server and implementation of barcode system	Continuous	200,000.00
1B	Records		
1	To maintain records of BMW and submission of online Annual Report before 30th June.	Continuous	25,000.00
2	To maintain records of recyclable waste handed over to MPCB/ CPCB authorized recycler and hazardous waste disposed at CHWTSDF	Continuous	25,000.00
3	To maintain record of training imparted to HCEs in your jurisdiction	Continuous	100,000.00
Total			13,50,000.00

Note: You shall extend the existing submitted Bank Guarantee for the Activity / Condition to be Complied mentioned in the above table valid upto the validity of this CCA + 4 months additional. Submit a fresh Bank Guarantee for the newly added Activity / Condition to be Complied mentioned in the above table valid upto the validity of this CCA + 4 months additional.

General Conditions**The following general conditions shall apply:-**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Aurangabad.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.
14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.

15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.
19. The Energy source for lighting purpose shall preferably be LED based.
20. You shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
21. You shall provide personal protection equipment as per norms of Factory Act 1948
22. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 60 days of expiry.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I
 No:- Format1.0/CC/UAN No.MPCB-
 CONSENT-0000225757/CR/2505003979

Date:
 28/05/2025

To
 Atul Environment Services
 Gut No. 240, Badnapur
 Jalna-431203
 Email: atulenviro@yahoo.co.in
 Contact No.: 9423149670

(Operator and Owner of facility)

Renewal of Combined Consent and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.

- Ref: 1. Combine Consent and Bio-Medical Waste Authorization granted by the Board vide No.Format1.0/CC/UAN No.0000187457/CR/2402002211 dtd 28/02/2024.
 2. Your application for Combine Consent and Bio-Medical Waste Authorization dated 12/11/2024
 3. Minutes of 15th CC meeting held on 12/02/2024
 4. SCN for Refusal issued on 11.03.2025
 5. Documents uploaded on 25.03.2025
 6. Minutes of 1st CC meeting held on 09.04.2025
 7. Earlier CCA granted by Board on 24/05/2025

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and BMW Authorization to CBMWTSDF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedule(I-IV) and Annexure (I-IV)** enclosed in this order.

1. This CCA shall be in force for a period From **31-12-2024 To 31-12-2025**
2. HCF Area : - Plot Area 2023.82 M² with Built-up area 232.00 M².
3. The Jurisdiction allocated for waste collection: All Talukas of Dist. Jalna Parbhani and Hingoli.
4. **Conditions under the Water (P&CP) Act, 1974:-**
 1. Quantity of total water consumption shall not exceed 4.25 M³/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.

2. You shall provide adequate treatment & disposal facility for Sewage & Effluent generated as specified in **Annexure-I**
3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

5. Conditions under the Air (P&CP) Act, 1981:-

1. You shall use the fuel for DG set and incinerator and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG Set as specified in the **Annexure-II**.
2. You shall provide adequate emission control system to DG set and incinerator as specified in **Annexure-II**.
3. You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

6. Conditions under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 for treatment and disposal of hazardous waste:-

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity	UOM	Disposal
1	37.2 Ash from incinerator and flue gas cleaning residue	37.2	39.13	MT/A	At CHWTSDF

7. Conditions under BMW Management rules 2016:-

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incinerator	150 Kg/Hr	2700 Kg/Day	As per Annexure-II
2	Autoclave	50 Ltr/Cycle	800 Lit/Day	As per Annexure-III
3	Shredder	50 Kg/Hr	900 Kg/Day	-

Responsibility of Atul Environment Services (Operator and Owner of facility) :

- I. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
- II. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- III. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
- IV. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
- V. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.

- VI. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
- VII. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- VIII. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
- IX. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- X. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- XI. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
- XII. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year.
- XIII. You shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time.
8. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for BMW Collection shall strictly comply with this BMWM Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
9. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I of BMWM Rules,2016 as amended.
10. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
11. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (www.cpcb.nic.in).
12. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
13. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.

14. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding upon you.
15. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
16. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
17. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
18. You shall submit a BG of Rs.13.50 Lakh as specified in Schedule III to the Regional Officer, MPCB, Aurangabad within 30 days. Nonsubmission of BG in a specified time shall attract revocation of this CCA without further notice.
19. This CCA is issued with overriding effect to the earlier Combine Consent and Bio-Medical Waste Authorization granted by the Board vide No.Format1.0/CC/UAN No.0000225757/CR/2505003449 dated 24/05/2025.
20. The industry / HCE shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Dishna



Signed by: Dr.Avinash Dhakne
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
msampcbgovern
2025-05-28 19:27:11 IST

Received Consent/Authorization fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	300000.00	TXN2411001198	12/11/2024	Online Payment
2	5000.00	TXN2412001505	10/12/2024	Online Payment

The applicable fee for this CCA is Rs. 1,05,000/-. The fee of Rs.2,00,000/- remain with Board may be consider at the time of next renewal.

Copy to:

1. Regional Officer, MPCB, Chhatrapati Sambhajnagar and Sub-Regional Officer, MPCB, Jalna
- Regional Officer, MPCB, Ch. Sambhaji Nagar directed to ensure receipt of fresh Bank Guarantee by CBWTF as specified in Schedule III of CCA and monitor the compliance.
 - Sub Regional Officer, Jalna directed to ensure the compliance of the CCA conditions and shall initiate a legal for BG forfeiture for exceedance of JVS
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. I/C EIC- for record & website updating purpose.

Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)

A. Water Consumption Details:-

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Pathology Laboratory, Floor washing, Operation Theater	3.25
4.	Laundry	0.00
5.	Other such as agriculture, gardening, etc.	0.00

B. Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic Sewage	1	As per clause 'C'	100% Recycle
2	Trade effluent	2.75	As per clause 'C'	100% Recycle

C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle treated effluent after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable	
		Limiting Concentration in mg/except for pH	
1	pH	6.5-9.0	
2	Oil & Grease	10	
3	BOD (3 days 27°C)	30	
4	COD	250	
5	Total Suspended Solids	100	
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent	

- D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.
- H. All Health Care Facilities irrespective of the bed capacity shall install scientifically designed disinfection facilities before discharging the effluent into sewer line or reuse in the premises as stipulated under Schedule II (6) of Biomedical waste Management Rules, 2016.

Annexure - II

Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity	Stack Height (Mtr)
1	INCINERATOR	DIESEL	10.00 Ltr/Hr	30.00

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

- a. Operating Standards:-

- i. Combustion efficiency (CE) shall be at least 99.00%.
 ii. The Combustion efficiency is computed as follows:

$$\text{C.E.} = \frac{\% \text{CO}_2}{\% \text{CO}_2 + \% \text{CO}} \times 100$$

- iii. The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050 ± 50°C.
 iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050 ± 50°C.

- b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm ³ unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)
5	Hg & It's Compounds	0.05

- c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

- i. Secondary chamber-2 No.s (for 2 second residence time)
 ii. Individual burner for primary & secondary chamber.
 iii. Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
 iv. Activated carbon dosing for Dioxin removal.
 v. ID fan having 900-1000 mm WC pressure drop.

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
 - vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.
 - viii. Online OCEMS and Temperature recording for primary and secondary chamber with data logger and connectivity to MPCB and CPCB server.
- d. General Requirements:-
- i. Volatile Organic Compounds in the incineration ash shall not be more than 0.01%.
 - ii. The Operator shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
 - iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
 - ii. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
 - iii. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO₂, CO and O₂.
 - iv. All monitored values shall be corrected to 11% Oxygen on dry basis.
 - v. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
 - vi. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.
3. Conditions for D.G. Set:-
- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
 - b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - i. Provide one stack of height above roof level.
4. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

MAHARASHTRA POLLUTION CONTROL BOARD

☎ : 4010437/4020781/4014701
 Fax : 4023516/4024068



KALPATARU POINT, 3rd & 4th floor,
 Sion Matunga Scheme Road No. 8,
 Opp. Cine Planet Cinema, Near Sion Circle,
 Sion (E), MUMBAI : 400 022.

Visit us at : <http://mpcb.mah.nic.in>
 Email: mpcb@vsnl.net
mpcbSION@bom.nic.in

LETTER OF BIO-MEDICAL WASTE AUTHORISATION

[Authorisation for operating a facility for collection, reception, storage, transportation, treatment and disposal of Bio-Medical Wastes]

- I. File number of authorisation and date of issue
 MPCB/PSO/BMW-AURANGABAD- 25 /2005 Date : 4 /04/2005
- II. **M/s. Atul Environment Services, Dawalwadi, Tal. Badnapur, Dist. Jalna** is hereby granted a **provisional authorisation** for operating a common biomedical waste treatment & disposal facility on BOOT (Built, Own, Operate & Transport) basis with Jalna Municipal Council on the premises situated at **Dawalwadi, Tal. Badnapur, Dist. Jalna.**
- III. This authorisation shall be in force till **31st January, 2006.** An application shall be made by the occupier/operator for renewal 3 months before expiry of earlier authorisation.
- IV. This authorisation is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of authorisation

1. The authorised Person shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. i] The authorised person shall not rent, lend or sell the biomedical waste or facility.
 ii] The authorised person can transfer the autoclaved and shredded BMW generated to the municipal corporation for disposal at municipal Solid Waste landfill site authorized by MPCB.
 iii] The authorized person can transport the treated plastic waste to the plastic recyclers consented by MPCB.
4. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility.

P.T.O.

:2:

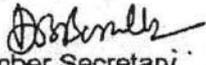
5. You are authorized to treat the waste categories and quantities as per the treatment options given herein below:

Sr. No	Category No.	Description	Quantity (kg/day)	Treatment & disposal
1	1	Human anatomical waste	200	Incineration
2	2	Animal waste	300	Incineration
3	3	Microbiology & biotechnology waste	100	Incineration / autoclave
4	4	Waste sharps	60	Disinfection / mutilation
5	5	Discarded medicines & cytotoxic drugs	50	Incineration / secured land fill
6	6	Soiled waste	500	Incineration / autoclave + shredding
7	7	Solid waste	400	Autoclave / shredding
8	8	Liquid waste	50 Ltrs/day	After treatment into soak pit
9	9	Incineration ash	50	Secured msw land fill
10	10	Chemical waste	Nil	After treatment into soak pit

6. The liquid / solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.
7. (i) BMW shall be treated and disposed of in accordance with Schedule I; and in compliance with the standards prescribed in Schedule V of said Rules.
- (ii) You shall setup requisite BMW treatment facilities like incinerator, autoclave, shredder etc., at the disposal side in accordance with the BMW rules. You shall disposed of the duly treated BMW and incineration ash in secured land fill site either at your own premises / at MSW land fill site at Municipal Corporation duly earmarked for disposal of treated BMW / at treatment & disposal facility setup as per the Hazardous Waste (M & H) Rules, 1989 as amended.
8. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
- (ii) BMW shall be segregated into containers / bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labelled according to Schedule III.
- (iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule III, also carry information prescribed in Schedule IV and shall be transported by authorised Transporter only.
- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules thereunder, BMW shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.

9. (i) You shall submit an Annual Report to MPCB(HQ), MUMBAI in Form-II by 31st January every year including information about the categories and quantities of BMW handled during the preceding year.
- (ii) You shall maintain records related to the collection, reception, storage, transportation, treatment, disposal and / or any form of handling of BMW in accordance with these Rules and any guidelines issued.
- (iii) All records shall be subject to inspection and verification by the prescribed authority at any time.
10. **M/s. Atul Environment Services, Dawalwadi, Tal. Badnapur, Dist. Jalna** shall collect & treat the BMW from the Municipal Council area and any other area mutually agreeable to Municipal Council and **M/s. Atul Environment Services, Dawalwadi, Tal. Badnapur, Dist. Jalna** on obtaining NOC of concern local body for collection of BMW
11. The authorized person shall report the accident, if any during handling, storage, transportation, treatment of BMW in Form III to the prescribed authority forthwith.
12. Any unauthorized change in the equipment or working conditions as mentioned in the application / Authorisation by the person authorized shall constitute a breach of this authorization.
13. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.

For and on behalf of the
Maharashtra Pollution Control Board,


Member Secretary
and
Prescribed Authority

To

**M/s. Atul Environment Services,
Dawalwadi, Tal. Badnapur,
Dist. Jalna.**

Copy to :

- 1] Regional Officer-Aurangabad /Sub Regional Officer -Jalna, for information and with instructions to monitor the necessary compliance of the conditions stipulated in the Letter of Authorisation.
- 3] Chief Accounts Officer, MPCB, Mumbai
Authorisation fee received vide -

	<u>D.D. NO.</u>	<u>DATE</u>	<u>DRAWN ON</u>
Rs. 10,000/-	016735	20-10-2004	Cosmos Co-Op. Bank
Rs. 7,500/-	139185	16-11-2004	Cosmos Co-Op. Bank
4] Master File			

MAHARASHTRA POLLUTION CONTROL BOARD

☎ : 24020781/24010437

☎ : 24024068

Website :

<http://mpcb.mah.nic.in>

e-mail: mpcb@vsnl.net



KALPATARU POINT, 3rd & 4th floor,
Opp. Cineplanet, Near Sion Circle,
Sion (East), MUMBAI : 400 022

LETTER OF BIO-MEDICAL WASTE AUTHORIZATION

[Authorization for operating a facility for collection, reception, storage, transportation, treatment and disposal of Bio-Medical Wastes under Rule 7(5)]

File number of authorization and date of issue

MPCB/RO(HQ)/BMW-Aurangabad- 54 /2006

Date : 11 /12/2006

- I. **M/s. Atul Environment Services, Jalna** is hereby granted an authorization for operating a common biomedical waste treatment & disposal facility on BOOT (Built, Own, Operate & Transport) basis with Jalna Municipal Council on the premises situated at **Gat No. 240 , Kadgaon Road, Dawalwadi, Tal- Badnapur, Dist- Jalna.**

This authorization shall be in force till **31st January, 2009.** An application shall be made by the occupier/operator for renewal 3 months before expiry of earlier authorization .

This authorization is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of authorization

0. The authorised Person shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
0. The authorization shall be produced for inspection at the request of an officer authorised by the prescribed authority.
0. i] The authorized person shall not rent, lend or sell the biomedical waste or facility.
- ii] The authorised person can transfer the autoclaved and shredded BMW generated to the municipal corporation for disposal at municipal Solid Waste landfill site authorized by MPCB.
- iii] The authorized person can transport the treated plastic waste to the plastic recyclers consented by MPCB.
4. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility.

P.T.O.

5. You are authorized to treat the waste categories and quantities as per the treatment options given herein below:

Sr. No	Category No.	Description	Quantity (kg/d)	Treatment & disposal
1	1	Human anatomical waste	200.0	Incineration
2	2	Animal waste	300.0	Incineration
3	3	Microbiology & biotechnology waste	100.0	Incineration / autoclave
4	4	Waste sharps	60.0	Disinfection / mutilation
5	5	Discarded medicines & cytotoxic drugs	50.0	Incineration / secured land fill
6	6	Soiled waste	500.0	Incineration / autoclave + shredding
7	7	Solid waste	400.0	Autoclave / shredding
8	8	Liquid waste	50.0 lits/d	After treatment into soak pit
9	9	Incineration ash	50.0	Secured msw land fill
10	10	Chemical waste	Nil	After treatment into soak pit
11	--	Oil & Grease	As per Receipt	Incineration

6. The liquid / solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.
7. (i) BMW shall be treated and disposed of in accordance with Schedule I; and in compliance with the standards prescribed in Schedule V of said Rules.
- (ii) You shall setup requisite BMW treatment facilities like incinerator, autoclave/ Microwave, shredder etc., at the disposal side in accordance with the BMW rules. You shall disposed of the duly treated BMW and incineration ash in secured land fill site at your own premises / at MSW land fill site at Municipal Council authorized by MPCB and duly earmarked for disposal of treated BMW / at common H.W. treatment & disposal facility setup as per the Hazardous Waste (M & H) Rules, 1989 as amended and authorized by MPCB.
8. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
- (ii) BMW shall be segregated into containers / bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labeled according to Schedule III.
- (iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule III, also carry information prescribed in Schedule IV and shall be transported by authorized Transporter only.
- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules thereunder, BMW shall be transported only in such vehicle as may be authorized for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.

9. **Standards for waste autoclaving :**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste,

- (I) When operating a gravity flow autoclave, medical waste shall be subjected to:
 - (i) a temperature of not less than 121 C° and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
 - (iii) a temperature of not less than 149 C° and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.
- (II) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - (i) a temperature of not less than 121 C° and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or
- (III) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (IV) *Recording of operational parameters*.- Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (V) *Validation test: Spore testing*. - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Bacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^4 spore per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121 C° or a pressure, less than 15 psi.
- (VI) *Routine Test*.—A chemical indicator strip/tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved.

:4:

10. The liquid / solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.

10.1 Standards for LIQUID waste :

The effluent generated from the hospital should conform to the following limits :

PARAMETERS	PERMISSIBLE LIMITED
PH	6.5-90
Suspended solids	100 mg/l
Oil and grease	10 mg/l.
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

These limits are applicable to those hospitals which are either connected with sewers without terminal sewage treatment plant or not connected to public sewers. For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 shall be applicable.

10.2 CONDITIONS UNDER AIR ACT :-

The incinerator should meet the following operating and emission standards:
Standards for emissions of air Pollutants

Operating Standards

1. Combustion efficiency (CE) shall be at least 99.00%.
2. The Combustion efficiency is computed as follows;

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$
3. The temperature of the primary chamber shall be 800 + 50 deg. C°.
4. The secondary chamber gas residence time shall be at least 1 (one) second at 1050 + 50C° with minimum 3% Oxygen in the stack gas.

	Parameters	Conc.Mg/Nm3at (12%CO2 correction)
1	Particulate matter	150
2	Nitrogen Oxides	450
3	HCL	50

4. Minimum stack height shall be 30 metres above the ground
5. Volatile organic compounds in the ash shall not be more than 0.01%

Note

- Suitably designed pollution control devices should be installed/ retrofitted with the incinerator to achieve the above emission limits, if necessary.
- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- Chlorinated plastics shall not be incinerated.
- Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous Waste (Management and Handling Rules,) 1989.
- Only low sulphur fuel like L.D.O./L.S.H.S./Diesel shall be used as fuel in the incinerator.
- **The occupier shall comply with above operating and emission standards during the validity period of this Authorization . In case of failure your authorization may be revoked.**

9.2 The Applicant shall install—numbers of diesel generating sets (DG Sets), as required to continuously keep the unit in operation. The D.G.Sets shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

1	SPM/ TPM	Not to Exceed	150	mg/Nm ³
2	SO ₂	Not to Exceed	50	PPM
3	Nox	Not to Exceed	60	PPM

9.2.0 The Applicant shall erect the Chimney (s) of the following specifications

No	Chimney attached to	Height above roof level shall be
1	D.G.set	H + 2 KVA

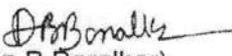
10.3.2 The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

10.3.3 Conditions for DG Sets :-

0. Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically.
0. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss shall be done at different points at 0.5 meters from acoustic enclosure/room and then average.
0. The Applicant should make efforts to bring down noise level to DG Set., outside the premises, with ambient noise requirements by proper siting and control measures.
0. Installation of DG Set must be strictly in compliance recommendations of DG set manufacturer.
0. A proper routine and preventive maintenance procedure for Set shall be set and followed in consultation with the manufacturers, which would help to prevent noise levels of Sets from deteriorating with use.

0. The DG set shall be operated only in case of power failure applicant shall make arrangement for regular electrical power
0. The Applicant shall not cause any nuisance in the surround area due to operation of DG sets
0. In case of problems, the D.G. set shall not be operated un set back to satisfactory position.
11. (i) You shall submit an Annual Report to MPCB(HQ), MUMBAI in Form-II by 31st January every year including information about the categories and quantities of BMW handled during the preceding year.
- (ii) You shall maintain records related to the collection, reception, storage, transportation, treatment, disposal and / or any form of handling of BMW in accordance with these Rules and any guidelines issued.
- (iii) All records shall be subject to inspection and verification by the prescribed authority at any time.
12. **M/s. Atul Environment Services, Jalna** shall collect & treat the BMW from the Jalna Municipal Council area and any other adjoining area mutually agreeable to Municipal Council and this facility and after obtaining NOC of concern local body for collection of BMW.
13. The authorized person shall report the accident, if any during handling, storage, transportation, treatment of BMW in Form III to the prescribed authority forthwith.
14. Any unauthorized change in the equipment or working conditions as mentioned in the application / Authorization by the person authorized shall constitute a breach of this authorization.
15. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.

For and on behalf of the
Maharashtra Pollution Control Board,


(Dilip.B. Boralkar)
Member Secretary
and
Prescribed Authority

To
M/s. Atul Environment Services,
Gat No. 240 , Kadgaon Road,
Dawalwadi, Tal- Badnapur, Dist- Jalna.

Copy to :

- 1] Regional Officer-Aurangabad /Sub Regional Officer – Aurangabad- II, for information and with instructions to monitor the necessary compliance of the conditions stipulated in the Letter of Authorization .
- 2] Chief Accounts Officer, MPCB, Mumbai

Authorization fee received vide -

	<u>D.D. NO.</u>	<u>DATE</u>	<u>DRAWN ON</u>
Rs.17,500/-	410881	02.08.2006	The Cosmos Co-op Bank Ltd.
Rs.35,000/-	410882	07.07.2003	The Cosmos Co-op Bank Ltd.

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बृहस्पतिवार, अप्रैल 30, 2015/वैशाख 10, 1937

No. 887]

NEW DELHI, THURSDAY, APRIL 30, 2015/VAISAKHA 10, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 17 अप्रैल, 2015

का.आ. 1142(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और धारा 3 की उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियम के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की आवश्यकता से छूट के पश्चात्, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 का निम्नलिखित और संशोधन करती है, अर्थात्:--

उक्त अधिसूचना की अनुसूची में मद 7(घ) और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित मद और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात्:--

(1)	(2)	(3)	(4)	(5)
"7(घ)(क)	जैव-चिकित्सा (बायो-मैडिकल) अपशिष्ट उपचार सुविधाएं		सभी परियोजनाएं	

[फा.सं.3-9/2014-आई.ए.।।।]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में अधिसूचना सं.का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और निम्नानुसार पश्चातवर्ती संशोधन किए गए :--

1. का.आ.1737(अ), तारीख 11 अक्टूबर, 2007;
2. का.आ.3067(अ), तारीख 1 दिसंबर, 2009;
3. का.आ.695(अ), तारीख 4 अप्रैल, 2011;
4. का.आ.2893(अ), तारीख 13 दिसंबर, 2012;

5. का.आ.674(अ), तारीख 13 मार्च, 2013;
6. का.आ.2559(अ), तारीख 22 अगस्त, 2013;
7. का.आ.2731(अ), तारीख 9 सितंबर, 2013;
8. का.आ.562(अ), तारीख 26 फरवरी, 2014
9. का.आ.637(अ), तारीख 28 फरवरी, 2014;
10. का.आ.1599(अ), तारीख 25 जून, 2014;
11. का.आ.2601(अ), तारीख 7 अक्टूबर, 2014;
12. का.आ.3252(अ), तारीख 22 दिसंबर, 2014;
13. का.आ.382(अ), तारीख 3 फरवरी, 2015;
14. का.आ.811(अ), तारीख 23 मार्च, 2015; और
15. का.आ.996(अ), तारीख 10 अप्रैल, 2015।

MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION

New Delhi, the 17th April, 2015

S.O.1142(E).— In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986(29 of 1986) read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after dispensed with the requirement of notice under clause(a) of sub-rule(3) of the said rule 5 in public interest, namely:—

In the said notification, in the Schedule, after item 7(d) and the entries relating thereto, the following item and entries shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"7(da)	Bio-Medical Waste Treatment Facilities	-	All projects	-

[F. No. 3-9/2014-IA.III]

MANOJ KUMAR SINGH, Jt. Secy.

Note:- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended as follows:-

1. S.O.1737(E) dated the 11th October, 2007
2. S.O. 3067(E) dated the 1st December, 2009
3. S.O.695(E) dated the 4th April, 2011
4. S.O.2896(E) dated the 13th December, 2012
5. S.O.674(E) dated the 13th March, 2013
6. S.O.2559(E) dated the 22nd August, 2013
7. S.O. 2731(E) dated the 9th September, 2013
8. S.O. 562(E) dated the 26th February, 2014
9. S.O.637(E) dated the 28th February, 2014
10. S.O. 1599(E) dated the 25th June, 2014
11. S.O. 2601 (E) dated 7th October, 2014
12. S.O. 3252(E) dated 22nd December, 2014
13. S.O. 382 (E) dated 3rd February, 2015
14. S.O. 811(E) dated 23rd March, 2015
15. S.O. 996(E) dated 10th April, 2015.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Consent No: Format 1.0/BO/PSO/HOD- 08

Date: 21/01/2016

To
 M/s. Atul Environment Services,
 Gut. No. 240, Dawalwadi,
 Tal. Badnapur, Dist- Jalna.
 (email: atulenviro@yahoo.co.in)

(Operator and Owner of facility)

Subject: Combined Consent to Operate of CBMWTSDF under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Bio-Medical Waste (Management and Handling) Rules, 1998, respectively.

- Ref: 1. BMW authorization granted by Board vide no. MPCB/PAMS/BMW/AD-26/2012, dated 26.04.2012
 2. Your Application for BMW authorization and Consent received on 09.12.2014
 3. This office email dated - 21.02.2015, 27.02.2015, 22.04.2015, 10.06.2015, 25.06.2015, 24.07.2015, 06.08.2015, 08.10.2015
 4. Your reply dated - 13.05.2015, 01.06.2015, 15.06.2015, 04.08.2015

Combined Consent to Operate and BMW Authorization :

After examining the proposal the Maharashtra Pollution Control Board hereby grant Combined Consent and BMW authorization to operate CBMWTSDF under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Bio-Medical Waste (Management and Handling) Rules, 1998, Environment (Protection) Act, 1986, and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008 respectively, subject to following terms and conditions and as detailed in the Schedule I, II, III & IV annexed to this order.

M/s. Atul Environment Services, Jalna (Operator and Owner of the Facility) to Operate the facility at - CBMWTSDF, Gut. No. 240, Dawalwadi, Tal. Badnapur, Dist- Jalna under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974,

1. The Combined consent to operate and BMW authorization is granted for a period from 04.06.2012 and 31.01.2017
2. The estimated capital investment of the Common Biomedical Waste Treatment and disposal facility (CBMWTSDF) is Rs. 84.24 Lakhs (As per C. A. Certificate submitted by the facility operator)
3. The specific functions and responsibility of Owner and Operator are summarized as under

M/s. Atul Environment Services, Jalna, SRO - Jalna/A/O/O/61071000

Page 1 of 13

Sr. No.	Name of Agency	Responsibility	Jurisdiction	Technology for treatment and disposal of BMW
1	M/s Atul Environment Services, Jalna (Operator and Owner of the Facility) to Operate the facility at - CBMWTSDF, Gut. No 240, Dawalwadi, Tal. Badnapur, Dist. Jalna	Operator of Common Facility for Management and Handling of Biomedical Waste as per BMW Rules 1998, as amended for infrastructure And CPCB guidelines	Jalna District. Temporally allowed to collect BMW generated from the HCEs of Parbhani, Hingoli and part of Buldhna District and treat at their existing facility till new CBMWTSDF with incineration is allowed to setup and operate in Parbhani, Buldhana and Hingoli District.	Incineration- 150 Kg/ hr., Autoclave- 50 lit. cycle, Shredder- 50 Kg/hr Dedicated vehicles for collection and transportation of BMW. Facility shall comply with the provision mentioned in Schedule- I, II, III, IV and V of BMW (M & H) Rules 1998, as amended

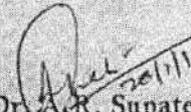
Responsibility of the Owner and Operator of Facility:

- i. You shall ensure establishment and Operation of Common BMW Treatment Facility, which will comply and strictly abide with the condition stipulated in Schedule-I, II, III, IV & V of Bio-Medical Waste (M&H) Rules, 1988 as amended and CPCB, guidelines.
- ii. Existing Plot Area of the facility is 4000.0 sq. mtrs. and Built up Area is 232.5 Sq. mtrs. if built up area of the facility exceeds more than 20,000 sq. mtrs., the Project Proponent shall comply EIA Notification 14.09.2006 or as amended.
- iii. You are responsible for setting up / upgradation of the existing facility in compliance with CPCB guidelines and BMW Rules at Gut. No. 240, Dawalwadi, Tal. Badnapur, Dist. Jalna in Total Plot Area 4000.0 sq. mtrs. and Built up Area is 232.5 sq. mtrs.
- iv. You shall provide suitable land to establish / upgrade the existing CBMWTSDF in compliance with CPCB Guidelines and BMW Rules.
- v. You shall ensure that all Health Care Establishments and Institution generating BMW in their jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility.
- vi. You shall ensure mandatory color coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
- vii. You shall fix the charges for providing services to HCEs in consultation with Medical Association.
- viii. You shall ensure that the Facility shall set up / upgrade the existing facility within given time frame in compliance with CPCB guidelines and BMW Rules.
- ix. You shall ensure submission of Annual Report of BMW including category and quantity of BMW collected and treated at Facility before 31st January of preceding year to the Regional Office, MPCB, Aurangabad.

- x. You shall ensure that all the HCEs and Institutions generating BMW shall become the member of the said facility and maintain upto-date records of members.
 - xi. You shall ensure receipt of only segregated BMW in colour coded bags from the HCEs within 48 hours from the generation.
 - xii. Operator shall ensure collection, transportation and disposal of BMW from allotted jurisdiction only through dedicated BMW transport Vehicle No. MH-21-D-8154, MH-21-D-9064, MH-21-D-9194, MH-21-D-9504, MH-21-D-9684, MH-21-D-9724, MH-21-D-9784, MH-21-D-9954, MH-21-X-224, MH-21-X-294, MH-21-X-284, MH-21-X-354, MH-21-X-454, MH-21-X-464, MH-21-X-484, MH-21-X-494, MH-21-X-414, MH-21-X-634, MH-21-X-3454 and MH-21-X-3614 complying to BMW (M&H) Rules and Transport guidelines and shall provide GPS tracking system for all vehicles.
 - xiii. You shall ensure use of personal protectives by waste handlers. Every person engaged in BMW management shall be provided with proper immunization and record shall be maintained.
 - xiv. You shall comply and strictly abide with the conditions stipulated in I, II, III, IV & V of BMW (M&H) Rules, 1998 as amended.
 - xv. The treated Plastic Metal Waste shall be handed over to the MPCB authorized recycler only and record shall be maintained.
 - xvi. You shall dispose of incineration ash and ETP sludge at CHWTSDF, MEPL, Pune.
 - xvii. You shall collect the BMW only from allotted jurisdiction after obtaining C to O for above stated facility. The Operator shall collect, transport, treat and dispose of BMW from any other adjoining area agreeable to Municipal Council and this facility after obtaining NOC of concerned Local body for collection of BMW from their jurisdiction and shall not exceed their existing capacity of the facility for disposal of waste.
 - xviii. You shall ensure that only segregated BMW is handed over by the member HCEs and Institutions. In case of failure by HCEs, he shall stop receiving unsegregated BMW and inform to the Local Body and MPCB accordingly.
 - xix. You are responsible become members to ensure that all the HCEs and Institutions generating BMW shall of their facility.
 - xx. You shall submit Bank Guarantee of Rs. 5.25 Lakhs towards compliance of condition mentioned at Schedule -III and additional B.G. of Rs. 25,000/- for obtaining valid membership of CHWTSDF and handing over incineration ash for proper disposal within one month period to Regional Office, Aurangabad within 30 days.
 - xxi. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Aurangabad for verification purpose.
 - xxii. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.
4. This consent is issued subject to conditions mentioned below :
 - i) You shall collect outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care operator of facility in the format prescribed by CPCB alongwith Annual Report to MPCB i.e. Form- II of BMW Rules with a copy to CPCB before 31st January every year to Regional Office, Aurangabad.
 - (ii) You shall collect and dispose off the Mercury Waste from HCE in environmentally sound manner including storage, spilled collection, transportation and disposal as per CPCB guidelines published by CPCB and hoisted on website www.cpcb.nic.in as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (Also available on MPCB website www.mpcb.gov.in)
 5. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
 6. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the facility.

7. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.
8. Maharashtra Pollution Control Board may at any time revoke / change any of the conditions applicable under the authorization and shall communicate the same in writing.
9. Any violation of provisions of BMW (M&H) Rules, 1998 as amended shall attract the penal provisions of Environment (Protection) Act, 1986.
10. This authorization contain the responsibility of the Facility Operator

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. A.K. Supate)
Principal Scientific Officer

Received Consent fee of -

Sr. No.	Amount (-)	DD. No.	Date	Drawn On
1.	52,500/-	006080	26.11.2014	Axis Bank
2.	5,000/-	006081	26.11.2014	Axis Bank
3.	2,500/-	018774	23.01.2015	The Jalna People Co- op Bank

Copy to:

1. Regional Officer - MPCB, Aurangabad and Sub-Regional Officer - Jalna, MPCB. They are directed to ensure the compliance of the consent conditions.
2. PSO - Chief Accounts Officer, MPCB, Mumbai- for information.
3. CC desk- for record & website updation purposes

Annexure - I.

1. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	Nil	As per Schedule -I	On land for gardening
2.	Domestic effluent	2.4	As per Schedule -I	

2. Conditions under Air (P&CP) Act, 1981 for air emissions:
Incinerator

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Incinerator (150 kg/hr)	1 No.	As per Schedule - II
2.	D.G Set (25.0 KVA)	1 No.	As per Schedule - II

3. Hazardous Solid Wastes:

Sr. No.	Type of Waste	Category	Quantity	UOM	Treatment	Disposal
1	Sludge ETP	HW Cat. No. 34.3	As per actual	--	Nil	CHWTSDF
2	Incineration Ash	BMW Cat. No. 9	As per actual	10.0 MT/M	Nil	CHWTSDF

Schedule-I (Refer Annexure-I, condition no. 1.)**I) Terms & Conditions for compliance of Water Pollution Control**

- 1) A] You shall operate the combined waste water treatment plant of adequate design and capacity to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under E.P. Act, 1986 and Rules made there under from time to time, whichever is stringent, followed by Chlorination and the treated water shall be disposal to Land application after achieving standard prescribed.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/l, except for pH
01	pH	6.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	30
05	COD	250
06	Total Suspended Solids	100
08	Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent
09	Mercury	0.01
10	Total Dissolved Solids	2100

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion/modify any treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time and conditions of Environmental Clearance, if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling and boiler feed etc.,	Nil
2.	Domestic purpose	3.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	Nil
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil
5.	Other such as agriculture, gardening, etc.	Nil

Schedule-II

A) Terms & conditions for compliance of Air Pollution Control for D.G. Set :

1. As per your application, you have proposed the Air pollution control (APC) system and also proposed to erect following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	Height in meter	Type of Fuel	Quantity UoD	UoM
1	D.G. Set (25 KVA)	2.0	Diesel	80	Lit/d
2	Incinerator	150.0	Diesel	--	Lit/M

2. The applicant shall provide stack height of appropriate height and operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

B) CONDITIONS UNDER AIR ACT FOR BMW INCINERATOR

The incinerator should meet the following operating and emission standards:
Standards for emissions of air Pollutants

Operating Standards

1. Combustion efficiency (CE) shall be at least 99.00%.

2. The Combustion efficiency is computed as follows:

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be $800 \pm 50^\circ C$.

4. The secondary chamber gas residence time shall be at least 1 (one) second at $1050 \pm 50^\circ C$ with minimum 3% Oxygen in the stack gas.

S.N	Parameters	Conc Mg/Nm ³ at (12% CO ₂ correction)
0		
1	Particulate matter	150
2	Nitrogen Oxides	450
3	HCL	50

5. Minimum stack height shall be 30 meters above the ground

6. Volatile organic compounds in the ash shall not be more than 0.01%

7. The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.

8. The applicant shall carry out monitoring of above mentioned parameters atleast quarterly from the approved laboratory and submit rept of the same to the Board.

Note

- Suitably designed pollution control devices should be installed / retrofitted with the incinerator to achieve the above emission limits, if necessary.
 - Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
 - Chlorinated plastics and Plastic bags shall not be incinerated.
 - Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous Waste (Management and Handling Rules,) 1989.
 - Only low sulphur fuel like L.D.O./L.S.H.S./ Diesel shall be used as fuel in the incinerator.
9. The occupier shall comply with above operating and emission standards during the validity period of this CCA. In case of failure your CCA may be cancelled.

Schedule-IIIStandards for Waste Autoclaving:

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

- (I) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following:
 - (i) a temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or
- (II) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (III) Recording of operational parameters.- Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (IV) Validation test: Spore Test - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Bacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^4 spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121° C or a pressure, less than 15 psi.
- (VI) Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved.

Schedule-IVGeneral Conditions

The following general conditions shall apply :

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 4) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
- 5) You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Aurangabad.
- 7) You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
- 8) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 9) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
- 10) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 11) You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
- 12) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 13) You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open

- plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 14) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 15) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted, without prior consent of the Board.
 - 16) You shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site)
 - 17) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
 - 18) You shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 19) You shall observe provisions of E-waste and Battery Waste Rules
 - 20) An inspection book shall be opened and made available to the Board's officers during their visit to the CBMWTSDF.

Schedule-VCategory and Quantity of Biomedical Waste

The authorization is granted for collection, storage, transportation, treatment and disposal of Bio-Medical Waste (BMW) from the HCEs in their jurisdiction as per clause 13 of this authorization. The waste categories and quantities listed here in below

Sr. No	Category	Description	Quantity not to exceed	UOM	Segregation Colour coding	Treatment & Disposal
1	Cat-1	Human Anatomical waste	2570	Kg/M	Yellow	Incineration
2	Cat-2	Animal waste	60	Kg/M	Yellow	Incineration
3	Cat-3	Microbiology & Biotechnology Waste	60	Kg/M	Yellow	Incineration
4	Cat-4	Waste Sharps	500	Kg/M	Blue/ white translucent	Disinfection by chemical treatment/ autoclaving and mutilation/ shredding. Hand over to MPCB authorized metal recyclers.
5	Cat-5	Discarded Medicines and Cytotoxic drugs	10	Kg/M	Yellow	Incineration / destruction and drug disposal in secured landfill at CHWTSDF.
6	Cat-6	Soiled Waste	5500	Kg/M	Yellow	Incineration
7	Cat-7	Solid Waste	800	Kg/M	Red	Disinfection by chemical treatment or autoclaving and shredding. Hand over to MPCB authorized plastic recyclers.

Schedule-VIBank Guarantee

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by M. s. Atul Environment Services, Jalna

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount (Rs.)
I	Operation and Maintenance		
(A)			
1	To achieve temperature of Primary and Secondary chamber of Incinerator	Continuous	1,00,000
2	To Operate and maintain Air Pollution Control Device(s) to achieve prescribed Stack emissions (e.g. Particulate Matter, HCL, NOx, VOC)	Continuous	1,00,000
I	Records		
(B)			
1	To Maintain records of BMW and submission of Annual Report in Form II before 31st January	Continuous	25,000
II	Performance		
1	To provide Separate BMW storage facility	Six	75,000
2	To provide Automatic BMW feeding system	Six	75,000
3	To provide PLC based online temperature monitoring system	Six	1,00,000
4	To provide Graphical Temperature, Pressure & Time recording system	Six	50,000
		Total	5,25,000

Rupees Five Lakh Twenty Five thousand only

Note: You shall submit the above B.G. valid upto the validity of the said CCA + 4 months additional

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F. No. 22-28/2018-IA.III

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 20th March, 2019**OFFICE MEMORANDUM****Sub.: Clarification of requirement of Environmental Clearance by Common Bio-medical Waste Treatment Facilities (CBWTF) as per EIA Notification 2006 - reg.**

An OM from HSM Division dated 28.02.2019 has been received requesting clarification of requirement of Environmental Clearance by Common Bio-medical Waste Treatment Facilities (CBWTF) as per EIA Notification 2006. It is to inform that the CBWTF require prior EC and are appraised as per the provisions of schedule 7(da) of the EIA Notification 2006 as amended from time to time.

2. As per the EIA Notification 2006, expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization require EC.

3. It is also informed that as per para 7(ii) of the EIA Notification 2006 all applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

4. This issues with the approval of the competent authority.

Sharath Kumar Pallerla
(Sharath Kumar Pallerla)
Director, IA Policy Division

To,

Sh. Aditya Narayan Singh,
Additional Director, HSM Division,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan Aliganj,
Jorbagh Road New Delhi-110 003.

o/c
Trishrud
22/3/19

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>E-mail: ps@mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Consent No: Format 1.0/BO/PSO/CC-1909000304

To

M/s. Atul Environment Services,

Gut No. 240, Dhawalwadi,

Tal. Badnapur, Dist. Jalna.

Pin: 431 203.

(Email: atulenviro@yahoo.co.in)

Date: 11/9/2019

(Operator and Owner of the facility)

Renewal of Combined Consent and Authorization (CCA) to Operate Common collection, Transportation, Treatment, and Disposal facility for Bio-Medical Waste under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.

Ref:-

1. Your previous BMW authorization vide no. 08/2016, Dtd.21.01.2016
2. Your CCA application received at SRO, Jalna on 18.08.2017.
3. This office email on 03.10.2017 and reminder on 08.11.2017
4. Your reply on 08.11.2017
5. Minutes of 8th CC meeting held on 18.12.2017 & 20.12.2017
6. This office email on 03.03.2018
7. Reply submitted by SRO- Jalna on 13.08.2018 and 02.03.2019
8. Reply submitted by applicant on 22.02.2019
9. CCA draft approved by MS on 20.03.2019
10. Reply received from applicant vide email on 25.04.2019, 24.05.2019, 01.07.2019 and 19.08.2019

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and Authorization to operate CBMWTSDF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, Under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the Schedules(I-IV) and Annexures (I-III) enclosed in this order.

1. This CCA shall be in force for a period from 31.01.2017 to 31.01.2020
2. The capital investment of the Plant is ₹ 84.24 Lakh (As per C.A. Certificate Dtd.06.06.2015)
3. Plant Area: - Plot Area 2023.82 M² with Built-up area 232 M².
4. The Jurisdiction allocated for waste collection: - All Talukas of Dist. Jalna, Dist. Parbhani, Dist. Hingoli and Dist. Buldhana (Talukas namely, Buldhana, Chikhali, Mehkar, Malkapur, Sindkhed Raja, Nandura, Motala, Jalgaon Jamod, Lonar, Sangrampur and Deulgaon Raja)

M/s. Atul Environment Services, Jalna

Page 1 of 16

13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio-Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding on the facility operator.
17. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
18. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
19. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
20. As per the compliance report of SRO- Jalna Bank Guarantee of Rs.3,00,000/- is eligible for release for provision of separate BMW storage facility, Automatic feeding system, PLC based online temperature monitoring system and Graphical Temperature, Pressure and Time recording system. And Bank Guarantee of Rs. 1.0 lakh is eligible for forfeiture for improper Operation and Maintenance of APCD so as to achieve prescribed standard and double BG is imposed.
21. You shall extend the earlier submitted Bank Guarantee of ₹5.0 Lakhs and submit additional Bank guarantee of ₹3.0 Lakhs as specified in Schedule-III to The Regional Officer, MPCB, Aurangabad within 30 days. Non submission of B.G. in specified time shall attract revocation of this CCA without further notice.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran IAS)
Member Secretary

Payment Details:-

Received Consent and Authorization fee as below:-

Sr. No.	Amount (₹)	DD. No.	Date
1.	25,000/-	TXN1706002177	26.06.2017
2.	87,500/-	TXN1706002178	26.06.2017
Remaining fee of Rs. 45,000/- shall be considered for further renewal of CCA			

Copy to:

1. Regional Officer – MPCB, Aurangabad and Sub -Regional Officer – Jalna, MPCB. They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai- for information.
3. I/C EIC- for record & website updating purpose.

Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity (litres/hr.)	Stack Height (Mtr)
1	D.G. Set (25 KVA)	Diesel	13	2.0
2	Incinerator	Diesel	20	30.0

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

a. Operating Standards:-

- i. Combustion efficiency (CE) shall be at least 99.00%.

- ii. The Combustion efficiency is computed as follows;

$$\text{ii. C.E.} = \frac{\text{a. \% CO}_2}{1. \% \text{CO}_2 + \% \text{CO}} \times 100$$

- iii. The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050^o ± 50^o C.

- iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050^o ± 50^o C.

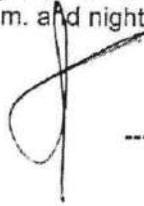
b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm ³ unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)
5	Hg & It's Compounds	0.05

c. Essential Components of Incinerator to Meet emission standards of BMWM Rules 2016:-

- Secondary chamber-2 No.s (for 2 second residence time)
- Individual burner for primary & secondary chamber.
- Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- Activate carbon dosing for Dioxin removal.
- ID fan having 900-1000 mm WC pressure drop.
- Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.

- d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

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BMW Collection and Transportation

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle Make	Model Name	Vehicle Registration Number	Capacity (in MT)	Chassis Number
1	TATA	ACE ZIP	MH-21 X-8094	0.6	MAT4910119691157C
2	PIAGGIO	APE PICKUP	MH-21 X-3614	0.56	MBX0000ZCPH558436
3	PIAGGIO	APE PICKUP	MH-21 X-0634	0.56	MBX0000DNLB000044
4	PIAGGIO	APE PICKUP	MH-21 D-9724	0.56	CKD-665790
5	PIAGGIO	APE PICKUP	MH-21-X-0464	0.56	MRX0000DGLL94455
6	PIAGGIO	APE PICKUP	MH-21-X-0454	0.56	MRX0000DGLL945981
7	PIAGGIO	APE PICKUP	MH-21-X-0224	0.56	MBX0000DCLD845572
8	PIAGGIO	APE PICKUP	MH-21-D-9954	0.56	CKH726798
9	PIAGGIO	APE PICKUP	MH-21-D-9684	0.56	CJE514139
10	PIAGGIO	APE PICKUP	MH-21-X-3494	0.56	MBX0000ZBCH46616
11	PIAGGIO	APE PICKUP	MH-21-X-8454	0.56	MBX00002BUJ355162
12	PIAGGIO	APE PICKUP	MH-21-X-0414	0.56	MBX0000DCLJ925269
13	PIAGGIO	APE PICKUP	MH-21-X-8324	0.56	MBX0000ZBUK372970
14	PIAGGIO	APE PICKUP	MH-21-X-0354	0.56	MBX0000DCLH900474
15	PIAGGIO	APE PICKUP	MH-21-X-0284	0.56	MBX0000DCLE867494
16	PIAGGIO	APE PICKUP	MH-21-X-8554	0.6	MAT491014H6C05983
17	PIAGGIO	APE PICKUP	MH-21-X-8524	0.56	MBX0000ZBUA406859
18	PIAGGIO	APE PICKUP	MH-21-X-8734	0.56	MBX0003ABUC439702
19	PIAGGIO	APE PICKUP	MH-21-X-0534	0.56	MBX0003ABWD628520
20	MAHINDRA	PICKUP	MH-21-X-0494	1.2	MA1ZN2GGA91L66045

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.

Schedule-I

Authorization to Manage Bio-Medical Waste (Category and Quantity)

The authorization is granted for Collection, Transportation, Treatment and disposal of Bio-Medical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal	
1	Yellow	a) Human Anatomical waste	3832	Yellow coloured non-chlorinated plastic bags	Incineration	
		b) Animal Anatomical Waste	512			
		c) Soiled Waste	7150	Yellow coloured non-chlorinated plastic bags	Incineration or Autoclaving followed shredding treated waste to be sent to authorize recycler.	
		d) Expired or Discarded Medicines	13			Incineration at temp greater than 1200° C
		e) Chemical Waste	--			
		f) Chemical Liquid Waste	--	Not Applicable	Not Applicable	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	--	Yellow coloured non-chlorinated plastic bags or suitable packing material	Non chlorinated Chemical disinfection followed by Incineration	
		h) Microbiology Biotechnology and other clinical laboratory waste	61	In case of Bedded Hospitals/Path. Labs. / Blood Banks pretreated to sterilize with non-chlorinated chemicals to WHO guidelines & WHO Blue Book. Or in case of others Autoclave safe plastic bags or containers	Incineration. Pretreated to sterilize with non-chlorinated chemicals to WHO guidelines & WHO Blue Book followed by Incineration.	
2	Red	Contaminated waste (Recyclable)	773	Red coloured non chlorinated plastic bags or containers	Autoclave treated shredded waste sent to plastic recycler authorized under PWM & BMWM rules, 2016.	
3	White (Translucent)	Waste sharps including Metals	878	Puncture proof, Leak proof, tamper proof container	Autoclaving treated waste sent to for final disposal to iron foundries having MPCB authorization or Concrete waste sharp pit	
4	Blue	a. Glassware	--	Puncture proof / Leak proof boxes or Containers with Blue coloured marking.	Autoclaving treated waste sent to authorize recycler.	
		b. Metallic body implants	--			

16. The occupier and operator of a common bio medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
17. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Regional Office, MPCB, Aurangabad and uploading the same to MPCB website.
18. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.



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Maharashtra Pollution Control Board

General Conditions**Schedule-IV**

The following general conditions shall apply:-

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. Voluntary Closure: In case of any accident you shall inform forthwith in writing to the local Regional Officer/ Sub Regional Officer of MPCB and consent granting authority and shall not start the operations without permission of Board.
4. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
5. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
6. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Aurangabad.
7. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
8. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
9. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
10. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

11. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
12. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
13. The non-hazardous solid waste arising in the facility premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
14. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.
15. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
16. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the CBMWTSDF.

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Bank Guarantees

- I. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (In Months)	Bank Guarantee Amount (₹)
I	Operation and Maintenance		
1	To achieve temperature of Primary and Secondary chamber of Incinerator	Continuous	1,00,000/-
2	To conduct and meet sterilization validation test and temperature test for autoclave	Continuous	50,000/-
3	To Operate and maintain Air Pollution Control Device(s) to achieve prescribed Stack emissions	Continuous	2,00,000/-
4	Operation and Maintenance of ETP to achieve prescribed discharge standard	Continuous	1,00,000/-
II	Records		
1	To Maintain records of BMW and submission of Annual Report in Form -IV before 30 th June	Continuous	25,000/-
2	To maintain records of HW material delivered to CHWTSDF	Continuous	25,000/-
		Total	5,00,000/-

Rupees Five Lakh only.

Note: You shall extend the above submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.

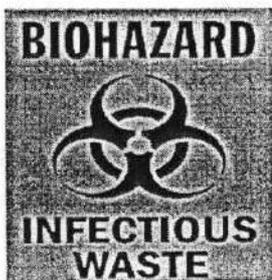
Additional Bank Guarantee:-

- II. You shall submit additional fresh Bank Guarantee of ₹1.0/- lakh towards providing the Vehicle Tracking system and Barcode system, also B.G. of ₹2.0/- lakh for upgrading the incinerator to two second residence time in a secondary chamber before 29.03.2019.
- III. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Aurangabad for verification purpose.

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Responsibilities of the Owner and Operator of the Facility

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish bar code and global positioning system enabled for handling of bio-medical waste by 27.03.2019
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
6. You shall ensure mandatory colour coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with Medical Association.
8. You shall comply and strictly abide with the conditions stipulated in BMW Management Rules, 2016 as amended 2018.
9. The treated Plastic / Metal Waste shall be handed over to the MPCB authorized recycler only and record shall be maintained & submit to MPCB in Annual report.
10. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record thereof.
11. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
12. You shall ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc., Disposal gloves by waste handlers.
13. You shall develop own website not later than 16.03.2020 .The website should be uploaded on monthly basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report.
14. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
15. You shall maintain all record for operation of incineration, autoclaving for a period of five years and produce whenever asked by MPCB authorities.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.

A handwritten signature in black ink, consisting of a large, stylized letter 'J' followed by a horizontal stroke and a small flourish.

Maharashtra Pollution Control Board

Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste

Standards for Waste Autoclaving:

The autoclave should be dedicated for the purposes of disinfecting and treating bio- medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - i. A temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes or
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test – The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^6 spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

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d. General Requirements:-

- i. Volatile organic compounds in the ash shall not be more than 0.01%.
- ii. The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. The existing incinerators shall comply with the above by 29.03.2019.
 - ii. The existing incinerators shall comply with the standards for Dioxins and Furans of 0.1ngTEQ/NM3 by 29.03.2019.
 - iii. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
 - iv. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
 - v. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO₂, CO and O₂.
 - vi. All monitored values shall be corrected to 11% Oxygen on dry basis.
 - vii. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
 - viii. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.
3. The Applicant shall obtain prior permission of MPC board for providing additional control equipment with necessary specifications and operation thereof or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
 4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, either in whole or in part as necessary).
 5. Conditions for D.G. Set:-
 - a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
 - b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.

Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)

a) Water Consumption Details:-

Sr. No.	Purpose for water consumed	Consumption (in CMD)
1	Industrial Cooling and boiler feed etc.	Nil
2	Domestic purpose	3.0
3	Processing whereby water gets polluted & pollutants are easily biodegradable	Nil
4	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil
5	Other such as agriculture, gardening, etc.	Nil

b) Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic effluent	2.5	As per clause 'C'	100% Recycle
2	Trade effluent	Nil	As per clause 'C'	

- c) You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable	
		Limiting Concentration in mg/except for pH	
1	pH	6.5-9.0	
2	Oil & Grease	10	
3	BOD (3 days 27°C)	30	
5	COD	250	
6	Total Suspended Solids	100	
7	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent	

- d) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- e) You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- f) The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- g) You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

5. **Conditions under the Water (P&CP) Act, 1974:-**
1. Quantity of total water consumption shall not exceed 3.0 M³/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
 2. You shall provide adequate treatment & disposal facility for sewage & Effluent generated as specified in **Annexure-I**
 3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.
6. **Conditions under the Air (P&CP) Act, 1981:-**
1. You shall use the fuel for incinerator & DG set and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG set as specified in the **Annexure-II**.
 2. You shall provide adequate emission control system to incineration and DG set as specified in **Annexure-II**.
 3. You shall strictly observe noise standards applicable for DG set and ambient noise level as per **Annexure-II**.
7. **Conditions under Hazardous Waste (M & TM) Rules 2016:-**
You shall have valid membership of CHWTSDF at MEPL, Ranjangaon, Pune and shall dispose the Hazardous waste generated i.e. ETP sludge, Incineration Ash in strict compliance with said rules and maintain record thereof.

Sr. No.	Type of Waste	HW Category no.	Quantity (MT/Annum)	Disposal
1	ETP Sludge	35.3	1.0	For Landfill at CHWTSDF
2	Incineration Ash	37.3	22.0	

8. **Conditions under BMW Management rules 2016:-**
You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at **Schedule-I**.

Sr.No.	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incineration	150 Kg/hr.	3,000 Kg/day	Annexure II
2	Autoclave	250 Liter/Cycle	18 Cycles/Day each cycle 90 min.	Annexure III
3	Shredder I	150 Kg/hr.	3000 Kg/Day	Schedule

9. You shall use only dedicated vehicles as detailed in **Annexure-IV** for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
10. You shall collect the BMW Strictly complying with the Provisions of **Schedule-I** and Treatment & Disposal as specified in **Schedule-I**.
11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (www.cpcb.nic.in).

MAHARASHTRA POLLUTION CONTROL BOARD

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"Your Service is our Duty"

No. MPCB/ MS/ 18

Date : 29 /05/2025.

To.

The Director,

Ministry of Environment, Forest and Climate Change (MoEF & CC),
 Indira Paryavaran Bhavan,
 Jog Bagh Road,
 New Delhi-110003.

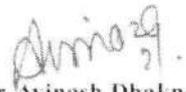
Subject: Clarification on Applicability of Environmental Clearance for Capacity Enhancement of Autoclave and Shredder in CBWTFs - Reg.

Reference: 1) Gazette Notification No. S.O.1142(E), dtd.17/04/2015.
 2) Office Memorandum No. F. No. 22-28/2018-IA.III, dt.20/03/2019.
 3) EIA Notification, 2006 and subsequent amendments.
 4) Review application no. 08/2024 in O.A.no. 206/2024 (WZ) - Shri. Lalit Bahale V/s Union of India & Others)

The applicant, Shri Lalit Bahale, has filed Review Application No. 08/2024 before the Hon'ble National Green Tribunal (NGT). The primary contention raised is that M/s Atul Environmental Services has increased the capacity of the autoclave from 50 liters/cycle to 250 liters/cycle and the shredder from 50 kg/hr to 150 kg/hr without obtaining the requisite Environmental Clearance (EC). The Hon'ble NGT, vide order dated 21/03/2025, has directed the Maharashtra Pollution Control Board to submit a report in the matter.

In this regard, it is submitted that M/s Atul Environmental Services, CBWTF, Jalna has stated that the autoclave capacity increased in the year 2013. However, CBWTF has not submitted any details regarding the increase in shredder capacity.

As per the EIA Notification, 2006 (as amended), any expansion of Common Bio-medical Waste Treatment Facilities (CBWTFs) beyond the prescribed threshold limits after the inclusion of Entry 7(da) requires prior Environmental Clearance. Therefore, this office seeks clarification on whether the expansion of the autoclave and shredder capacities attracts a violation of the EIA Notification, 2006. An early response in this matter will be highly appreciated, as the next hearing is scheduled for 02/07/2025.


 (Dr. Avinash Dhakne, I.A.S.)
 Member Secretary

Copy to :

1. Principal Scientific Officer, MPC Board, Sion, Mumbai.
2. Joint Director (WPC), MPC Board, Sion, Mumbai.
3. Law officer (P & L division - II), MPC Board, Sion, Mumbai.
4. Regional Officer, MPC Board, Chh. Sambhaji Nagar.